

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 717/2016**

**IN THE MATTER OF:**

**M/s Presco-Mec Autocomp Pvt. Ltd.  
Vs**

.... **APPLICANT / PETITIONER**

**M/s Logical Jewellers Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 433(e), 434(1)(a)**

**Order delivered on 11.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

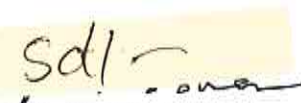
**For the APPLICANT / PETITIONER** :- Mr. Sunil Goyal, Advocate  
Mr. Deepak, Advocate


**For the RESPONDENT** :- Mr. Rakesh Kumar, Advocate  
Mr. Aditya Nayyar, Advocate  
Mr. Sachdeva, Advocate

**ORDER**

Learned Counsel for the petitioner presents Mr. Rakesh Kumar put in appearance on behalf of the Respondent company and seeks some time to file reply. A weeks' time is granted to file the reply with an advance copy to be served on the counsel for the petitioner. Rejoinder if any to be filed within three days thereafter.

Post the matter on 25<sup>th</sup> August 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**